

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EKDANT BUILDTECH PRIVATE LIMITED

RELEVANT PARTICULARS			
1.	Name of corporate debtor	EKDANT BUILDTECH PRIVATE LIMITED	
2.	Date of incorporation of corporate debtor	14.03.2011	
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi	
4.	Corporate Identity No. of corporate debtor	U45200DL2011PTC215815	
5.	Address of the registered office and principal office (if any) of corporate debtor	2B-1/46, Lane No.3, New Ashok Nagar, Delhi-96	
6.	Insolvency commencement date in respect of corporate debtor	04.11.2019 vide Order under CP No. (IB)-1144(ND) 2019 by Hon'ble New Delhi Bench, Court IV, NCLT Law Tribunal (Certified Copy to be issued in due course)	
7.	Estimated date of closure of insolvency resolution process	05.05.2020 (180-days reckoned from the date of intimation of IRP's appointment viz. 07.11.2019)	
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name	Satish Joshi
		IBBI Reg. No.	IBBI/IPA-001/IP-P01295/2018-19/12306
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address	F-207, Aditya Trade Tower, Plot No.4, Local Shopping Complex, Pocket O&P, Dilshad Garden, Delhi-110095
		Email ID	recourse2018@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address	F-207, Aditya Trade Tower, Plot No.4, Local Shopping Complex, Pocket O&P, Dilshad Garden, Delhi-110095
		Email ID	recourse2018@gmail.com
11.	Last date for submission of claims	21.11.2019 (reckoned from the date of intimation of IRP's appointment viz. 07.11.2019)	
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allotees /Home Buyers	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.	IP, Radhcy Shyam Yadav IBBI/IPA-001/IP-P-01496/2018-19/12255 Flat No. 2, Aakriti Aptts, 62, IP Extn, Delhi-110092
		2.	IP, Rajesh Gupta IBBI/IPA-003/IP-N0198/2018-19/12308 F-43 Dilshad Colony, Delhi - 110095
		3.	IP, R. S. Kathuria IBBI/IPA-002/IP-N00590/2018-19/11860 A - 215/55 & 67, Chawla Complex, Vikas Marg, Shakarpur, Delhi-92
14.	(a) Relevant Forms and	(a)	https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	(b)	Available physically with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Ekdant Buildtech Pvt. Ltd. vide Order under CP No. (IB)-1144(ND)2019 on 04.11.2019.

The creditors of **Ekdant Buildtech Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 21.11.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the Allotees /Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: New Delhi
Date: 08.11.2019



Satish Joshi,
Interim Resolution Professional